

**Letters of Administration with the will annexed. (Act XXXIX of 1925, section 307)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

(Title as in the Petition)

- (1) Subject to the provisions of sub-section (2), an executor or administrator has power to dispose of the property of the deceased, vested in him under section 211, either wholly or in part in such manner as he may think fit.
- (2) If the deceased was a Hindu, Muhammadan, Buddhist, Sikh or Jain, or an exempted person, the general power conferred by sub-section (1) shall be subject to the following restrictions and conditions, namely :-
  - (i) The power of an executor to dispose of immovable property so vested in him is subject to any restriction which may be imposed in this behalf by the will appointing him, unless probate has been granted to him and Court which granted the probate permits him by an order in writing notwithstanding the restriction, to dispose of any immovable property specified in the order in a manner permitted by the order.
  - (ii) An administrator may not, without the previous permission of the Court by which the letters of administration were granted,-
    - (a) mortgage, charge or transfer by sale, gift, exchange or otherwise any immovable property for the time being vested in him under section 211, or
    - (b) lease any such property for a term exceeding five years.
  - (iii) A disposal of property by an executor or administrator in contravention of clause (i) or clause (ii) as the case may be, is voidable at the instance of any other person interested in the property.

N.B.- Annexed to the grant is a copy of the schedule of assets of the deceased as disclosed by the petitioner in his petition.

Be it known that this day being the ..... day of ..... 19 the last will and testament (a copy whereof is hereunto annexed) of ..... deceased is proved and registered before this Court and that letters of administration with the said will annexed hereto the property and credits of the said deceased are hereby granted to ..... to have effect throughout the State of Maharashtra he having undertaken to administer the same and to

India

make a full and true inventory of the said property and credits and exhibit the same

in this Court within six months from the date of this grant or within such further time as the Court may from time to time appoint, and also to render to this Court a true account of the said property and credits within one year from the same date or within such further time as the Court may from time to time appoint.

Witness ..... Chief Justice at  
Bombay aforesaid, this ..... day of ..... 19 .

By the Court,  
Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Advocate for the Petitioner.

<p>Market Value of Security on</p>	<p>Amount of the Application for</p>	<p>Amount of the Security</p>	<p>Amount of the Security</p>
<p>Market Value of Security on</p>	<p>Amount of the Application for</p>	<p>Amount of the Security</p>	<p>Amount of the Security</p>
<p>Market Value of Security on</p>	<p>Amount of the Application for</p>	<p>Amount of the Security</p>	<p>Amount of the Security</p>
<p>Market Value of Security on</p>	<p>Amount of the Application for</p>	<p>Amount of the Security</p>	<p>Amount of the Security</p>